

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 175/TT/2017**

Subject : Petition for determination of transmission tariff for the period 2014-19 for 400 kV D/C Mandaula-Bawana transmission line and 400 kV D/C Ballabgarh-Bamnauli transmission line

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Delhi Transco Limited (DTL)

Respondents : Power Grid Corporation of India Limited and 16 others

Parties present : Shri Anish Garg, DTL  
Shri P.K. Shandilya, DTL  
Shri Ajay Kumar, DTL  
Shri Raunak Jain, Advocate, TPDDL  
Shri Vishvendra Tomar, Advocate, TPDDL  
Shri Vivek Kumar Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri V.P. Rastogi, PGCIL

**Record of Proceedings**

The representative for the petitioner submitted as under:-

- (a) The petition is filed for approval of transmission tariff for the period 2014-19 for 400 kV D/C Mandaula-Bawana transmission line and 400 kV D/C Ballabgarh-Bamnauli transmission line in terms of the 2014 Tariff Regulations;
- (b) The Commission vide order dated 21.3.2016 in Petition No. 218/TT/2013 had approved the annual transmission charges of the said two D/C transmission lines for the period 2011-14;
- (c) Time may be granted to file revised income tax rate applicable for DTL.

2. The Commission accepted the request of the petitioner and directed to file the revised income tax details on affidavit with an advance copy to the respondents by 18.5.2018.



3. Learned counsel for TPDDL prayed for grant of time to file reply in the matter.
4. The Commission directed the respondents to file their reply by 25.5.2018 with an advance copy to the petitioner, who shall file its rejoinder, if any, by 1.6.2018. The Commission further directed the parties to comply with the timeline specified, failing which the order shall be passed on the basis of the documents available on record.
5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**-Sd/-**

(T. Rout)

Chief (Law)

